

SHRI B. N. DATAR : There is nothing to prevent them technically. But the State Governments do carry out our instructions.

SHRI P. SUNDARAYYA : Is it a fact that the allowances that are being given in the Hyderabad State are far lower when compared to the allowances being given in Assam ?

SHRI B. N. DATAR : That is the reason, why this specific thing has been mentioned to them and they have been requested to bring all the allowances on the same uniform level in the whole of India.

SHRI P. SUNDARAYYA : What is the action taken by the Hyderabad Government with regard to the circular, especially with regard to the allowances ?

SHRI B. N. DATAR : We have not yet received any information on that point.

SHRI P. SUNDARAYYA : Does it mean levelling up or levelling down ?

MR. DEPUTY CHAIRMAN : Order, order.

SHRI M. MANJURAN : Have all the assurances given on the floor of the House been conveyed in the circular sent to the respective Governments ?

SHRI B. N. DATAR : Yes. All the assurances that were given on the floor of the House have been duly conveyed to the State Governments and some of them have already been embodied in the Amendment Act itself.

SHRI B. K. P. SINHA : Is it a fact that these instructions by and large liberalise the rigours of the Act ?

SHRI B. N. DATAR : They do liberalise the Act.

KHWAJA INAIT ULLAH : Can an assurance given on the floor of the House make any effect on the Act ?

SHRI B. N. DATAR : Yes. It will liberalise the provisions of the Act.

KHWAJA INAIT ULLAH : When an Act is passed—after passing the Act—can any assurance given by the Minister in charge make any change in the action of the Act ?

MR. DEPUTY CHAIRMAN : Order, order.

ACCIDENTS OF AIRCRAFTS

*129. SHRI P. SUNDARAYYA : Will the Minister for DEFENCE be pleased to state :

(a) the total number of aircrafts belonging to the Indian Air Force which were involved in crashes during the past one year ;

(b) what are the details of these crashes and what was the loss to life and material ;

(c) whether any compensation was paid to the families of the victims ; if so, at what rate ; and

(d) whether any enquiries were made into the causes of these crashes ?

THE DEPUTY MINISTER FOR DEFENCE (SHRI SATISH CHANDRA) : (a) and (b). It is not in the public interest to furnish this information.

(c) Rules provide for the grant of family pensions, death gratuity, children allowance and children education allowance in the case of married officers, and dependent's pension in the case of single officers. In two cases such pensions or allowances were not admissible. In other cases, the applications are under consideration except in one case in which the parents do not wish to apply for a pension.

(d) Yes.

SHRI P. SUNDARAYYA : In how many cases was the compensation accepted ?

SHRI SATISH CHANDRA : Sir, I could not give any statistical figure because when I have said that it is not in the public interest to furnish the